

**ON THE COURT OF MS. SANTOSH SNEHI MANN,  
SPECIAL JUDGE (PC ACT): CBI-08: RADC: ND**

**CC No. 16/13**

**CIS No. 155/2019**

**CBI Vs. Badri Prasad Meena and others**

**RC No. 3A/2005/ACU-V/CBI/ND**

**U/S: 109 IPC, Section 13(2) r/w 13(1)(e) PC Act**

**23.09.2020**

*Case file taken up by Video Conferencing through unique court ID on CISCO Webex Meeting App, created under Delhi District Court domain, in reference to the **Orders No. E-10559-10644/Power Gaz./RADC/2020 dated 28.08.2020 & Power Gaz/RADC/2020/E-11430-11513 dated 02.09.2020, of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, with respect to roster for Judicial Officers (For Physical Court Hearing).***

*Regular functioning of the Courts at District Courts, Delhi has been suspended since 23.03.2020 vide orders of Hon'ble High Court of Delhi received from time to time, the last such order is **No. 417/RG/DHC/2020 dt. 27.08.2020.***

**Present:** Sh. M. Saraswat, PP for CBI with SI Ashok Kumar, Pairvi Officer.

Accused Badri Prasad Meena (A-1) on bail.

Advocates Pramod Kumar Dubey, Karan Kakkar & Shashank Dewan, counsels for accused Badri Prasad Meena (A-1).

Advocate Anurag Jain, counsel for accused Raj Kumar Jain (A-4).

None for accused Raghuvar Dayal Meena (A-2), Ms.

Bhagwati Devi (A-3) & Rajesh Hiralal Shah (A-5).

An application for renewal of passport filed by accused Badri Prasad Meena (A-1) on 04.09.2020 is fixed for consideration today.

Reply to the application is filed by the CBI on the official Court e-mail ID ([readercbi08radc@gmail.com](mailto:readercbi08radc@gmail.com)).

Copy be given.

Arguments heard. Record perused.

In the beginning of the arguments by the Ld. defence counsel for the applicant/accused, it was submitted that para 03 of the application is the result of typographical error and he seeks permission to drop and withdraw the averments/submissions made in the said para.

In view of the submission made, request is allowed.

Para 03 of the application wherein it is mentioned that applicant/accused has to travel abroad for meeting his son and his family members to attend a family function, is dropped from the application.

It is submitted by the counsel for the applicant/accused that passport of the applicant has expired on 22.02.2020 and as per the procedure for renewal of the passport, he needs an order that this Court has no objection to renewal of the passport.

In the reply filed by the CBI, there is no legal objection. The objections taken are formal in nature.

I have considered the submissions made in the light of material on record. I have also perused the scanned copy of the

passport filed alongwith the application, which shows the date of expiry as 22.02.2020.

Applicant/accused Badri Prasad Meena (A-1) was granted bail by Ld. Predecessor on 04.03.2009 and one of the conditions of the bail is that he will surrender his passport and will not leave the country without prior permission of this Court. No objection of the Court for renewal of passport is requested being a requirement of procedure for renewal of the passport if a criminal case is pending against the applicant.

In the facts and circumstances, it is deemed just and proper to allow the application. This Court has no objection if the passport of applicant/accused Badri Prasad Meena (A-1) is renewed by the competent authority as per statutory rules, procedures and administrative orders of the Government on the subject.

Application is allowed accordingly.

This case is also fixed for prosecution evidence today.

*Vide the order dated 30.07.2020 of Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue District Court, New Delhi (No. Power/Gaz./RADC/2020/E-7784-7871), it has been directed that **evidence shall be recorded only in ex-parte and uncontested cases.***

Hence, the present matter stands adjourned to 11.11.2020 for prosecution evidence.

Digitally signed copy of the order sheet be sent to the Computer Branch, RADC for uploading it on the official website of Delhi District Courts.

Hard copy of the order sheet be placed on record in the judicial file by the Reader.

The proceedings have been dictated to Ms. Indu Sharma Bhoria, Personal Assistant by video conferencing.

(Santosh Snehi Mann)  
Special Judge (PC Act), CBI-08  
RADC/ND: 23.09.2020

ISB